



കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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21st February 2026
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9th Kumbham 1201
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2nd Phalgun 1947

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No. 746

SECRETARIAT OF THE KERALA LEGISLATURE NOTIFICATION

No.KLS/960/2026-Legin1

Dated, Thiruvananthapuram, 21st February 2026.

The Kerala Finance (No.2) Bill, 2026 together with the Statement of Objects and Reasons, and the Financial Memorandum is published, under rule 69(5) of the rules of procedure and conduct of business in the Kerala Legislative Assembly.

Shaji C. Baby,
Secretary-in-Charge.



[Translation in English of "2026-ലെ കേരള ധനകാര്യ (2-ാം നമ്പർ) ബിൽ" published under the authority of the Governor.]

THE KERALA FINANCE (No. 2) BILL, 2026

A

BILL

to give effect to certain financial proposals of the Government of Kerala for the Financial Year 2026-2027.

Preamble.- WHEREAS, it is expedient further to amend the Kerala Ceiling on Government Guarantees Act, 2003 (30 of 2003) to give effect to certain financial proposals of the Government of Kerala for the Financial Year 2026-2027;

BE it enacted in the Seventy-Seventh Year of the Republic of India as follows:-

1. *Short title and commencement.*— (1) This Act may be called the Kerala Finance (No.2) Act, 2026.

(2) It shall come into force on the 1st day of April, 2026.

2. *Amendment of Act 30 of 2003.*—In the Kerala Ceiling on Government Guarantees Act, 2003 (30 of 2003) for section 3, the following section shall be substituted, namely:-

“3. *Ceiling on Government Guarantees.*—The total outstanding Government Guarantees as on the first day of April of any year shall not exceed, 100 percent of the



total revenue receipts as per the annual financial statement of the State in the preceding year or 10 percent of the Gross State Domestic Product (GSDP) for the respective financial year, whichever is lower.”.

STATEMENT OF OBJECTS AND REASONS

The Bill seeks to amend the the Kerala Ceiling on Government Guarantees Act, 2003 (30 of 2003) to give effect to the financial proposals of the Government of Kerala for the Financial Year 2026-2027 .

FINANCIAL MEMORANDUM

The Bill, if enacted and brought into operation, would not involve any additional expenditure from the Consolidated Fund of the State.

K. N. BALAGOPAL

